### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 145 of 2018 & IA NO. 690 of 2018

Dated: 5<sup>th</sup> December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

M/s Godawari Power & Ispat Limited

.... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission & .... Respondent(s)

Anr.

Counsel for the Appellant(s) : Mr. Raunak Jain

Mr. Vishrendra Tomar

Counsel for the Respondent(s) : Mr. C.K.Rai for R-1

Mr. Apoorv Kurup

Mr. A.C.Boxipatro for R-2

Mr. Arvind Banerjee (Rep.)

## ORDER

As agreed by learned counsel for the parties, list the matter for hearing on <u>14.12.2018.</u> In the meantime, interim order, if any, to continue till the next date of hearing.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson